

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 1742 OF 2018 IN
DFR NO. 4475 OF 2018**

Dated: 14th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**H-Energy Private Limited
Vs.**

...Appellant(s)

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. Avijeet Lala

Counsel for the Respondent(s) : Mr. Utkarsh Sharma for PNGRB

ORDER

IA NO. 1742 OF 2018

(Appln. for condonation of delay in filing Appeal)

There is 19 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

For the reasons set out in the application, delay is condoned. Sufficient cause has been made out. Application is disposed of.

DFR NO. 4475 OF 2018

Registry is directed to number the appeal.

Learned Counsel appearing for the Appellant is permitted to file rejoinder on or before 02.01.2019 with advance copy to the other side.

List the matter for admission on **04/01/2019**. Meanwhile pleadings are directed to be completed.

(B.N. Talukdar)
Technical Member (P&NG)
js/vg

(Justice Manjula Chellur)
Chairperson

